

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O. A. No.60/179/2018

Date of decision: 01.06.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

1. Pawan Kumar Verma, aged 34 years, HRMS No.200802207, S/O Om Parkash Verma, O/o Tax, Noida-62 (on cadre strength of Punjab Circle. Rank-2).
2. Satish Kumar Verma, aged 31 years, HRMS No.200902355, S/o Sh. Ram Murti Verma, working as Junior Engineer O/o CMTS Nodal Centre, Bharat Sanchar Nigam Limited, Chandigarh, Rank-10.
3. Balwinder Singh, aged 31 years, HRMS No.200900439, working as Junior Engineer, O/o GDB (Group), SSA. Ferozepur. Rank-7.
4. Harjit Singh Attri, aged 39 years, HRMS No.200901389, S/o Sh. Buta Ram Attri, working as Junior Engineer O/o SDE (I), GDP, Pathankot. Rank-13.
5. Shveta Sharma, aged 35 years, D/o Sh. Shyam Lal, HRMS No.200901836, working as Junior Engineer, O/o CMTS, Chandigarh. Rank-3.
6. Deepak Kumar, aged 31 years, HRMS No.200900956, S/o Sh. Parmod Kumar, working as Junior Engineer, O/o BTS MTCE, Sector-17, Chandigarh. Rank-6.
7. Manpreet Singh, aged 32 years, HRMS No.200900657, S/o Sh. Kanwaljit Singh, working as Junior Engineer, O/o Telephone Exchange, Muktsar. Rank-4.
8. Rohit Gupta, aged 30 years, HRMS No.200901990, S/o Sh. Surinder Kumar Gupta, working as Junior Engineer, O/o DE Transmission, Amritsar, Punjab. Rank-5.
9. Rahul Seth, aged 32 years, HRMS No.200902249, S/o Sh. Brij Mohan Seth, O/o DE, Transmission, Sec. MLLN, Amritsar, Punjab. Rank-11.

... APPLICANTS

VERSUS

1. Bharat Sanchar Nigam Limited (A Govt. of India Enterprise), through its Chairman-cum-Managing Director, Corporate Office, Personnel-1 Section, 4th Floor, Bharat Sanchar Bhawan, Janpat, New Delhi.
2. Chief General Manager Telecom, Bharat Sanchar Nigam Limited, Punjab Circle, Sector 34/A, Chandigarh.

... RESPONDENTS

PRESENT: Sh. R.K. Sharma, counsel for the applicants.
Sh. Ram Lal Gupta, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. On the request made by learned counsel for the applicants that his pending O.A. be also disposed of in the same terms as in the case of **Sarvjit Singh and Ors. vs. Union of India & Ors.** (O. A. No.60/608/2018), decided today. His oral prayer is accepted. Registry is directed to list matter today by preponing the date of hearing.
2. On the joint request, main matter is taken up for disposal today.
3. Learned counsel representing the respondents submitted that this O.A. has been rendered infructuous as the respondents are declaring result within a period of four weeks.
4. Mr. Sharma, appearing on behalf of the applicants submitted that let the respondents declare the result as per their notice for selection dated 15.06.2016.
5. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 01.06.2018.

Place: Chandigarh.

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